

MINUTES OF THE MEETING No. 13/12 dated 29.6.2011 (held on 1.7.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri A.K Aggarwal, Deptt. of C&PC(PC.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri P.P. Srivastava, Deptt. of C&PC(Chem.div)
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.12/11 for confirmation and confirmed and adopted the same without any change.

Case No M-58 NC No13/12 Dated 29.6.2011 (held on 1.7.2011)	M/ s J.D. Jones& Co. (P) Ltd, F.No. 01/83/50/307/AM09/DES-IV RLA F.No.02/24/40/281/AM08 Lic.No. 0210108327 dated 18.1.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 27.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Combination Packing Ring Set (PACMAAN)	2636 Kgs	1. Graphite Yarn Reinforced by Carbon Fibre & Cotton Fibre (Packing Yarn)	1.03 Kg/Kg content in export product

		2. Graphite Sheet (0.7 gm/cc)	1.02 Kg/Kg content in export product
PACMAAN Gland Packing (NA 747)	950 Kgs	Aramid Yarn (Twaron)	1.02 Kg/Kg content in export product
Pacmaan Gland Packing (NA 781)	480 Kg	White (Sealants) Pack Fibre White Dispersion (Y096 DO)	1.02 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-59 NC No13/12 Dated 29.6.2011 (held on 1.7.2011)	M/ s Amol Dicalite Ltd, Ahmedabad F.No. 01/83/50/1589/AM08/DES-IV RLA F.No.08/24/40/187/AM08 Lic.No. 0810068621 dated 22.11.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 27.6.2011, taking cue from SION A-2009, the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Perlite MP ® Rigid Perlite Piper covering, having size 300 MM NB X 64 MM THK shrink, Wrapped & Packed in corrugated Boxes and Palletised (16.4354 Kg/running meter)	4,000 Meter (65741.6 Kg)

Import Item

S.No.	Description of Item	Quantity
1.	Perlite ore size 0.5 – 0.15 MM	51.5388 MT
2.	Silicone Specific weight 0.98+/- 0.02 silicone	1.084 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-60 NC No13/12 Dated 29.6.2011 (held on 1.7.2011)	M/ s Amol Dicalite Ltd, Ahmedabad F.No. 01/83/50/1072/AM08/DES-IV RLA F.No.08/24/40/253/AM07 Lic.No. 0810065898 dated 11.7.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 27.6.2011, taking cue from SION A-2009, the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Perlite MP ® Rigid Perlite Piper covering, having size 300 MM NB X 64 MM THK shrink, Wrapped & Packed in corrugated Boxes (16.4354 Kg/running meter)	16,000 Meter (262966.4 Kg)

Import Item

S.No.	Description of Item	Quantity
1.	Perlite ore size 0.5 – 0.15 MM	206.1552 MT
2.	Silicone Specific weight 0.98+/- 0.02 silicone	4.337 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-61 NC No13/12 Dated 29.6.2011 (held on 1.7.2011)	M/ s Lanxess India (P) Ltd, F.No.1) 01/83/50/223/AM10/DES-IV RLA F.No.03/95/40/1012/AM0 Lic.No. 0310518489 dated 5.5.2009 2) F.No.01/83/50/126/AM11/DES-IV RLA F.No.03/95/40/868/AM10 Lic.No.0310575900 dated 25.5.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.6.2011 issued by Deptt. of C&PC(Chem.Div.). The firm has requested to allow one month time to give reply to the D/L. Accordingly the case may be re-listed on 26.5.2010.

Case No M-62 NC No13/12 Dated 29.6.2011 (held on 1.7.2011)	M/ s Lanxess India (P) Ltd, F.No. F.No.01/83/50/126/AM11/DES-IV RLA F.No.03/95/40/868/AM10 Lic.No.0310575900 dated 25.5.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of

information from the firm to the D/L dated 16.6.2011 issued by Deptt. of C&PC(Chem.Div.). The firm has requested to allow one month time to give reply to the D/L. Accordingly the case may be re-listed on 26.5.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2011 **MEETING DATE** : 29.06.2011

1	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:27.07.2011
	Decision :The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2011	Status:Case
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2			29.06.2011	deferrd
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 27.7.2011.			

3	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 27.7.2011.			

4	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 8.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

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Case No.:6/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00125/AM12/	RLA File :03/94/040/00663/AM09/	Lic.No/Date:0310488929 03.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/94/2004-Ch.II dated 1.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Corrosion Inhibitor, Unisor J	1 Kg	Norms as approved in NC-4 Meeting	-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:5/21/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/85/050/00120/AM10/	RLA File :03/94/040/00236/AM10/	Lic.No/Date:0310528314 10.07.2009	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 3.8.2011.			

7	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/		Lic.No/Date:0310543184 29.10.2009	Defer Date:27.07.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-Mail from this office. Accordingly the case may be re-listed on 27.7.2011..

8	Case No.:7/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00126/AM12/	RLA File :03/94/040/00543/AM10/	Lic.No/Date:0310543615 03.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/52/2009-Ch.II dated 1.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical: Demulsifier, Trade Name: YS SR 1195/SR 1195/ZF SR 1195	1 Kg	Norms as approved in NC-4 in the Meeting	-
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
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10	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda. MFPI requested for copy of application, if the item pertains to food. A copy of application was again sent to MFPI on 9.6.2011 for comments . Accordingly the case may be re-listed on 27.7.2011.				

11	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.				

12	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 8.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..				

13	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.				

14	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

15	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

16	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

17	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that Spices Board have furnished recommendations vide Letter No.MKT/FNP/01/09-10/2086 dated 22.6.2011 and Letter No.MKT/FNP/01/09-10/2031			

dt. 10.6.2011 recommending higher yields of 10.31% and 10.03% respectively, for the same licence for two different quantities of import. The Committee decided to seek consolidated revised recommendation from Spices Board. A letter to go to Spices Board. Accordingly the case may be re-listed on 3.8.2011.

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Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/2087 dt. 22.6.2010 stating that the weighted average yield comes to 9.40% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	19.55 MT	Light Black Pepper (Light Berries)	195.50 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/02/09-10/2096 dt. 22.6.2010 stating that the weighted average yield comes to 13.52% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 13.52% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	12.55 MT	Light Black Pepper (Light Berries)	92.85 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. Reply from the PESO have been received and forwarded to DIPP on 29.6.2011 and defer the case for four weeks. Accordingly the case may be re-listed on 27.7.2011.			

21	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda.. Reply received from the firm has been sent to DIPP on 26.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 27.7.2011			

22	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

23	Case No.:23/31/83-ALC1/2010		Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,		Meet No/Date:13/83-ALC1/2011 29.06.2011		Status :Case Approved	
	HQ File :01/83/050/00571/AM11/		RLA File :33/24/040/00006/AM11/		Lic.No/Date:3310016838 28.10.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15010/11/2010-Ch.II dated 14.6.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Imidacloprid 20% SL		1 Kg	Imidacloprid Technical 94%		0.193 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

24	Case No.:4/33/83-ALC1/2010		Party Name:ARIES DYE CHEM INDUSTRIES,		Meet No/Date:13/83-ALC1/2011 29.06.2011		Status:Case Approved	
	HQ File :01/83/050/00578/AM11/		RLA File :08/24/040/00221/AM11/		Lic.No/Date:0810093570 01.11.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/30/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Acid Brown 355 (Dye content 70%)		1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo-2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone		0.144 Kg 0.063 Kg 0.270 Kg 0.157 Kg			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Rejected
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 23/3/2011 issued by this office. Reminder issued on 16.5.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/30/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Blue 158 (Dye content 60%)	1 Kg	1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite	0.414 Kg 0.295 Kg 0.279 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/38/83-ALC1/2010

Party Name:GANGA RASAYANIE P. LTD.

Meet No/Date:13/83-ALC1/2011

Status:Case

27			29.06.2011	deferred
	HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 27.7.2011.			

28	Case No.:5/9/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00124/AM12/	RLA File :03/95/040/00590/AM11/	Lic.No/Date:0310605461 09.12.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 9.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

29	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 25.2.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

	Case No.:11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
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30	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/30/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Acid Blue 158 (Dye content 60%)</td><td>1 Kg</td><td>1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite</td><td>0.414 Kg 0.295 Kg 0.279 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Acid Blue 158 (Dye content 60%)	1 Kg	1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite	0.414 Kg 0.295 Kg 0.279 Kg
	Export Item	Qty.	Import Item	Qty.								
Acid Blue 158 (Dye content 60%)	1 Kg	1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite	0.414 Kg 0.295 Kg 0.279 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

31	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

32	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:13/83-ALC1/2011	Status:Case
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33		LIMITED	29.06.2011	Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

34	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

35	Case No.:8/9/83-ALC1/2011	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00127/AM12/	RLA File :03/95/040/00755/AM11/	Lic.No/Date:0310609941 07.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

36	Case No.:19/9/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM12/	RLA File :03/94/040/00870/AM11/	Lic.No/Date:0310610935 13.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

37	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

38	Case No.:2/45/83-ALC1/2010		Party Name:ROHAN DYES AND INTERMEDIATES LTD.		Meet No/Date:13/83-ALC1/2011 29.06.2011		Status:Case Approved	
	HQ File :01/83/050/00836/AM11/		RLA File :08/24/040/00212/AM11/		Lic.No/Date:0810095816 28.01.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/105/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Acid Black 234 (Acid Black NBH) (Dye Content 80)		1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite 5. Para Nitro Aniline 6. Soda Ash		0.298 Kg 0.204 Kg 0.102 Kg 0.204 Kg 0.187 Kg 0.401 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND	Meet No/Date:13/83-ALC1/2011	Status:Case
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		INTERMEDIATES LTD.	29.06.2011	Approved
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/105/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
39	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Acid Black NBH) (Dye Content 80)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite 5. Para Nitro Aniline 6. Soda Ash	0.298 Kg 0.204 Kg 0.102 Kg 0.204 Kg 0.187 Kg 0.401 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/105/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
40	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Acid Black NBH) (Dye Content 80)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine	0.298 Kg 0.204 Kg 0.102 Kg

		4. Sodium Nitrite	0.204 Kg
		5. Para Nitro Aniline	0.187 Kg
		6. Soda Ash	0.401 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:5/45/83-ALC1/2010		Party Name:ROHAN DYES AND INTERMEDIATES LTD.		Meet No/Date:13/83-ALC1/2011 29.06.2011		Status:Case Approved																		
	HQ File :01/83/050/00839/AM11/		RLA File :08/24/040/00322/AM11/		Lic.No/Date:0810095819 28.01.2011		Defer Date:																		
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/105/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-																								
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="6">Acid Black 234 (Acid Black NBH) (Dye Content 80)</td><td rowspan="6">1 Kg</td><td>1. H Acid</td><td>0.298 Kg</td></tr><tr><td>2. Aniline Oil</td><td>0.204 Kg</td></tr><tr><td>3. Meta Phenylene Diamine</td><td>0.102 Kg</td></tr><tr><td>4. Sodium Nitrite</td><td>0.204 Kg</td></tr><tr><td>5. Para Nitro Aniline</td><td>0.187 Kg</td></tr><tr><td>6. Soda Ash</td><td>0.401 Kg</td></tr></table>								Export Item	Qty.	Import Item	Qty.	Acid Black 234 (Acid Black NBH) (Dye Content 80)	1 Kg	1. H Acid	0.298 Kg	2. Aniline Oil	0.204 Kg	3. Meta Phenylene Diamine	0.102 Kg	4. Sodium Nitrite	0.204 Kg	5. Para Nitro Aniline	0.187 Kg	6. Soda Ash
Export Item	Qty.	Import Item	Qty.																						
Acid Black 234 (Acid Black NBH) (Dye Content 80)	1 Kg	1. H Acid	0.298 Kg																						
		2. Aniline Oil	0.204 Kg																						
		3. Meta Phenylene Diamine	0.102 Kg																						
		4. Sodium Nitrite	0.204 Kg																						
		5. Para Nitro Aniline	0.187 Kg																						
		6. Soda Ash	0.401 Kg																						
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																									

Case No.:6/45/83-ALC1/2010		Party Name:ARIES DYE CHEM INDUSTRIES,		Meet No/Date:13/83-ALC1/2011 29.06.2011		Status:Case Approved	
HQ File :01/83/050/00840/AM11/		RLA File :08/24/040/00331/AM11/		Lic.No/Date:0810095836 28.01.2011		Defer Date:	

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/30/2006-Ch.II dated 14.6.2011 the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Reactive Black 282 (Dye content 60%)	1 Kg	1. 6-Nitro 1-Diazo-2 Naphthol-4-Sulphonic Acid 2. Beta Naphthol 3. Salicylic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.480 Kg 0.117 Kg 0.096 Kg 0.141 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.6.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 27.7.2011..			

Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 31.5.2011 the Committee decided to approve the

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case as under:-

Export Item	Qty.	Import Item	Qty.
CLS-6 (Polyoxyethylene (6) Lauryl Myristyl Alcohol)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.579 Kg
		2. Lauryl Myristyl Alcohol (Colourless clear insoluble liquid)	0.420 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10/2097 dt. 22.6.2010 stating that the weighted average yield comes to 13.73% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	44.78 MT	Light Black Pepper Light Berries)	248.80 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:18/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
HQ File :01/83/050/00137/AM12/	RLA File :03/94/040/00994/AM11/	Lic.No/Date:0310614822 08.02.2011	Defer Date:27.07.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.

47	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) for providing the comments. U.O issued on 31.5.2011. Accordingly the case may be re-listed on 27.7.2011.			

48	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 31.5.2011. Accordingly the case may be re-listed on 27.7.2011.			

49	Case No.:11/9/83-ALC1/2011	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00130/AM12/	RLA File :03/94/040/00973/AM11/	Lic.No/Date:0310616614 18.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 31.5.2011 the Committee decided to approve the case as under:-			
Export Item		Qty.	Import Item	Qty.
Fenamiphos Technical		1 Kg	1. Phosphorous Oxychloride	0.626 Kg

(Nemacur)	(POCb) 2. P-Methyl-Mercapto-M-Cresol (98.5%) (PMMC)	0.490 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

50	Case No.:10/9/83-ALC1/2011	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00129/AM12/	RLA File :03/94/040/00997/AM11/	Lic.No/Date:0310616934 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 27.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solar Glass Annealed	3000 MT	1. Soda Ash 2. Sodium Nitrate 3. Sodium antimonite 4. Pine Wood/Plywood	603.851 MT 23.534 MT 15.630 MT As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011. As requested by TA, Committee decided to defer consideration of the			

case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.

52	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-mail from this office. Accordingly the case may be re-listed on 27.7.2011..			

53	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

54	Case No.:20/9/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00139/AM12/	RLA File :03/94/040/00518/AM11/	Lic.No/Date:0310618196 28.02.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:17/9/83-ALC1/2011	Party Name:CREATIVE TECHNO SOLUTIONS	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
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HQ File :01/83/050/00136/AM12/	RLA File :03/94/040/01031/AM11/	Lic.No/Date:0310618811 02.03.2011	Defer Date:27.07.2011
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Decision :The Committee considered the case as per agenda. Reply from the firm was received and sent to DIPP on 14.6.2011. Another D/L has been issued by DIPP on 29.6.2011 by E-Mail. Accordingly the case may be re-listed on 27.7.2011..

Case No.:12/9/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00131/AM12/	RLA File :03/95/040/00958/AM11/	Lic.No/Date:0310620337 09.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 28.6.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	As per application	1 Kg

Import Item for export S.No.1

Item sought to be imported Duty free	Quantity
Relevant Printing Paper in Jumbo Rolls of GSM 90+/- 10%	1.01 Kg/Kg content in export product

Import Item for export S.No.2

Item sought to be imported Duty free	Quantity
Relevant Natural Transparent/Translucent	1.03 Kg/Kg content in export product

Tracing Paper in Jumbo Rolls of GSM 112+/- 10%

Import Item for export S.No.3

Item sought to be imported Duty free	Quantity
Relevant Coated Paper in Jumbo Rolls of GSM 112+/- 10%	1.01 Kg/Kg content in export product

Import Item for export S.No.4

Item sought to be imported Duty free	Quantity
Relevant Coated Paper in Jumbo Rolls of GSM 1120+/- 10%	1.01 Kg/Kg content in export product

Import Item for export S.No.5

Item sought to be imported Duty free	Quantity
Relevant Coated Paper in Jumbo Rolls of GSM 95+/- 10%	1.01 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:23/9/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00142/AM12/	RLA File :03/95/040/00988/AM11/	Lic.No/Date:0310620756 11.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by

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Deptt. of C&PC(Chem.Div) vide U.O.No. 15022/5/2005-Ch.II dated 9.7.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Ethofumesate Technical	1 Kg	1. 2-Ethopxy-3, 3-dimethyl-2, 3-dihydro-5-Benzofuranol	0.909 Kg
		2. Iso Propyl Alcohol	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:24/9/83-ALC1/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00143/AM12/	RLA File :03/95/040/00913/AM11/	Lic.No/Date:0310620789 11.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/99/2006-Ch.II dated 17.1.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Polysorbate 60	1 Kg	1. Sorbitol 70%	0.169 Kg
		2. Stearic Acid	0.247 Kg
		3. Ethylene Oxide	0.684 Kg
Polysorbate 40	1 Kg	1. Sorbitol 70%	0.192 Kg
		2. Palmitic Acid	0.152 Kg
		3. Ethylene Oxide	0.680 Kg
Polysorbate 80	1 Kg	1. Sorbitol 70%	0.167 Kg
		2. Oleic Acid (80%)	0.256 Kg
		3. Ethylene Oxide	0.676 Kg
Polysorbate 20	1 Kg	1. Sorbitol 70%	0.200 Kg

		2. Distilled Coconut Fatty Acid	0.171 Kg
		3. Ethylene Oxide	0.721 Kg
Polyoxyl 40 Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	0.688 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:28/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00147/AM12/	RLA File :03/94/040/01080/AM11/	Lic.No/Date:0310620795 11.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

60	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:47/9/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00166/AM12/	RLA File :03/94/040/01091/AM11/	Lic.No/Date:0310620742 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by			

61	Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/47/2011-Ch.II date16.6.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Coco Sulphate 92%	1 Kg	1. Lauryl Alcohol 2. Sodium Hydroxide 3. Sulphur	0.699 Kg 0.146 Kg 0.109 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:14/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00133/AM12/	RLA File :03/94/040/01085/AM11/	Lic.No/Date:0310621234 15.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

63	Case No.:2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:13/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00132/AM12/	RLA File :03/94/040/01119/AM11/	Lic.No/Date:0310622167	Defer

64		18.03.2011	Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.		

65	Case No.:15/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/83/050/00134/AM12/	RLA File :03/94/040/01054/AM11/	Lic.No/Date:0310622633 22.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 27.7.2011.			

66	Case No.:16/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case deferred
	HQ File :01/83/050/00135/AM12/	RLA File :03/94/040/01053/AM11/	Lic.No/Date:0310622638 22.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:39/9/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00158/AM12/	RLA File :07/24/040/00512/AM11/	Lic.No/Date:0710078256	Defer

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.

Case No.:51/9/83-ALC1/2011

Party Name:PLASTICHEMIX INDUSTRIES

Meet No/Date:13/83-ALC1/2011
29.06.2011

Status:Case
Approved

HQ File :01/83/050/00170/AM12/

RLA File :34/24/040/00247/AM11/

Lic.No/Date:3410029677
22.03.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC Div.) vide U.O.No. 46011/55/2011-PC-II dated 23.6.2011 the Committee decided to approve the case as under:-

Export Item No.1

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/- 1% Polymer (LLDPE), 65+/- 1% Titanium Dioxide and 10+/- 1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium dioxide	0.6695 Kg
3.	Calcium Carbonate	0.1030 kg

Export Item No.2

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% Polymer (LLDPE), 50+/-1% Titanium Dioxide and 25+/-1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium dioxide	0.5150 Kg
3.	Calcium Carbonate	0.2575 kg

Export Item No.3

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% Polymer (LLDPE), 50+/-1% Titanium Dioxide and 25+/-1% Pigment (Lithophone))	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium dioxide	0.5150 Kg
3.	Pigment (Lithophone)	0.2575 Kg

Export Item No.4

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 30+/-1% Polymer (LLDPE) and 70+/-1% Titanium Dioxide)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.3090 Kg
2.	Titanium dioxide	0.7210 Kg

Export Item No.5

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 20+/-1% Polymer (LLDPE), 20% Pigment (Lithophone) and 60+/-1% Titanium Dioxide)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2060 Kg
2.	Titanium dioxide	0.6180 Kg
3.	Pigment (Lithophone)	0.2060 kg

Export Item No.6

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% LLDPE, 40+/-1% Titanium Dioxide and 35+/-1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium dioxide	0.4120 Kg
3.	Calcium Carbonate	0.3605 kg

Export Item No.7

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 45+/-1% LLDPE, 10+/-1% Titanium Dioxide and 45+/-1% Colour Pigment)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.4635 Kg
2.	Titanium dioxide	0.1030 Kg
3.	Relevant Colour Pigment	0.4635 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

69	Case No.: 5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011 and 6.7.2011. Accordingly the case may be relisted on 27.7.2011			

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Case No.:27/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00146/AM12/	RLA File :07/21/040/00952/AM11/	Lic.No/Date:0710078292 24.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 30.6.2010 the Committee decided to approve the case as under:- <u>Export Item</u> As per Application <u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Relevant Pinewood (In the form of Blocks Top Deck & Deck Boards)	1.02 CBM / CBM in export product	
2.	Wire Collated Nail Ring Shank of relevant size	Net to net	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:29/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00148/AM12/	RLA File :07/21/040/00986/AM11/	Lic.No/Date:0710078291 24.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

72	Case No.:45/9/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00164/AM12/	RLA File :03/94/040/01128/AM11/	Lic.No/Date:0310623208 24.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:46/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00165/AM12/	RLA File :07/21/040/00976/AM11/	Lic.No/Date:0710078288 24.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 30.6.2010 the Committee decided to approve the case as under:-			
Export Item				

As per Application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty corrugated Board of relevant GSM	1 Sq. Meters/Sq. Meter content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/9/83-ALC1/2011	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
HQ File :01/83/050/00172/AM12/	RLA File :34/24/040/00212/AM11/	Lic.No/Date:3410029739 24.03.2011	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

Case No.:9/1/83-ALC1/2011	Party Name:JOCIL LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/01112/AM11/	RLA File :09/24/040/00570/AM11/	Lic.No/Date:0910046084 25.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/14/2007-Ch.II dated 8.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.

75	Distilled Fatty Acids Derived from Palm Fatty Acids Distillate Acid Value 213 to 216 SAP Value 213 to 216 IV – 32 to 36 USM% - 0.7 max.	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 80% minimum IV – 50-55 MIV – 1% Max. Unsap -2% Max Acid Value – 180-190 Sap Value – 190-205	1.01 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

77	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

78	Case No.:31/9/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00150/AM12/	RLA File :03/95/040/00997/AM11/	Lic.No/Date:0310623958 29.03.2011	Defer Date:27.07.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.

79	Case No.: 52/9/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Approved
	HQ File :01/83/050/00171/AM12/	RLA File :34/24/040/00339/AM11/	Lic.No/Date:3410029792 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Cchem.Div) vide U.O.No. 15022/3/2008-Ch.II dated 1.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.: 26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.: 54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:13/83-ALC1/2011	Status: Case
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81		LIMITED	29.06.2011	Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

82	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 8.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

83	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:42/9/83-ALC1/2011	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00161/AM12/	RLA File :03/94/040/01137/AM11/	Lic.No/Date:0310624876 01.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide U.O.No. 46011/136/2006-PC.II dated 1.7.2011 the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Cellulose Acetate Butyrate Pigmented Chips	1 Kg	1. Cellulose Acetate Butyrate Resin 2. Relevant Organic/Inorganic Pigment 3. Additive i.e. Dodecyl/Alkyl Sulphonate based Solution (Additive content 13.64%)	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.2242 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

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Case No.:44/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
HQ File :01/83/050/00163/AM12/	RLA File :03/94/040/01161/AM11/	Lic.No/Date:0310624851 01.04.2011	Defer Date:27.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 6.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

Case No.:40/9/83-ALC1/2011

Party Name:JUPITER TECHNOLOGIES

Meet No/Date:13/83-ALC1/2011

Status:Case

87		PVT LTD	29.06.2011	Deferred
	HQ File :01/83/050/00159/AM12/	RLA File :07/24/040/00553/AM11/	Lic.No/Date:0710078525 05.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011.			

88	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 8.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

89	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.7.2011.			

90	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 8.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed			

on 27.7.2011.

91	Case No.:4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

92	Case No.:33/9/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00152/AM12/	RLA File :08/24/040/00385/AM11/	Lic.No/Date:0810098238 15.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

93	Case No.:1/5/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00049/AM12/	RLA File :04/24/040/00337/AM11/	Lic.No/Date:0410123439 20.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

	Case No.:32/9/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
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94

HQ File :01/83/050/00151/AM12/	RLA File :02/24/040/00011/AM12/	Lic.No/Date:0210157954 20.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 30.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Prepaid Mobile Recharge cards, Export Content: Paper board 1 Kg (Printed on 300 GSM paper board)	1 Kg	Relevant Board 300 GSM	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95

Case No.:4/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00052/AM12/	RLA File :03/95/040/01054/AM11/	Lic.No/Date:0310627857 25.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No.14010/26/2011-Ch.II dated 13.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Cerium Nitrate Hexa Hydrate	1 Kg	Cerium Oxide	0.408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:5/5/83-ALC1/2011	Party Name:RCMPA POLISHING	Meet No/Date:13/83-ALC1/2011	Status:Case
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96		TECHNOLOGIES PVT. LTD.	29.06.2011	Deferred
	HQ File :01/83/050/00053/AM12/	RLA File :03/95/040/00011/AM12/	Lic.No/Date:0310627862 25.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

97	Case No.:6/5/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00054/AM12/	RLA File :05/24/040/00020/AM12/	Lic.No/Date:0510288572 25.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

98	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

	Case No.:34/9/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
	HQ File :01/83/050/00153/AM12/	RLA File :02/24/040/00013/AM12/	Lic.No/Date:0210158234 28.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP			

vide U.O.No. Nil dated 30.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Fibre glass Rope PACMAN	2860 Kg	Relevant Glass Fibre Yarn	2917.2 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/9/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Approved
HQ File :01/83/050/00154/AM12/	RLA File :05/24/040/00234/AM10/	Lic.No/Date:0510289143 29.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 27.6.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Insulated Glass Double Glazed Unit 8 MM KT 155 (saint gobain Make + 15 MM Air Gap + 8 MM Clear Glass Toughened	2022 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1	Relevant M 8 MM clear float glass	4306 86 Sq Mt

100	1.	Relevant 14.5 MM Aluminium Spacer (Bendable type)	Net + 2%
	2.	Relevant Bendable Connector for Aluminium Spacer 14.5 MM	Net to Net
	3.	Primary Sealant (Poly Iso Butylene)	10 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
	4.	(Poly Sulphide) (Secondary Sealant)	119 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
	5.	Molecular Seive	3.6 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
	6.		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

101	Case No.:2/9/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00121/AM12/	RLA File :03/94/040/00136/AM12/	Lic.No/Date:0310631398 16.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

102	Case No.:1/9/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00120/AM12/	RLA File :03/95/040/00118/AM12/	Lic.No/Date:0310631454 18.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

103	Case No.:3/9/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059 19.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

104	Case No.:25/9/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00144/AM12/	RLA File :03/94/040/00171/AM12/	Lic.No/Date:0310631895 19.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254	Defer

105			20.05.2011	Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

106	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011. Accordingly the case may be relisted on 27.7.2011			

107	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011. Accordingly the case may be relisted on 27.7.2011			

108	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 27.7.2011..			

109	Case No.:59/9/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00178/AM12/	RLA File :31/24/040/00289/AM11/	Lic.No/Date:3110048226 24.05.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

110	Case No.:1/13/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00256/AM12/	RLA File :03/94/040/00153/AM12/	Lic.No/Date:0310636366 15.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

111	Case No.:2/13/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00257/AM12/	RLA File :03/95/040/00186/AM12/	Lic.No/Date:0310636895 17.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

112	Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953 17.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011

113	Case No.: 4/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HQ File :01/83/050/00259/AM12/	RLA File :03/95/040/00156/AM12/	Lic.No/Date:0310636970 17.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 29.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

114	Case No.: 5/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HQ File :01/83/050/00260/AM12/	RLA File :03/95/040/00183/AM12/	Lic.No/Date:0310636980 17.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 29.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

115	Case No.: 6/13/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HQ File :01/83/050/00261/AM12/	RLA File :05/23/040/00075/AM12/	Lic.No/Date:0510293852 20.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

	Case No.: 7/13/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status: Case Deferred
	HO File :01/83/050/00262/AM12/	RLA File :05/23/040/00077/AM12/	Lic No/Date:0510293853	Defer

116			20.06.2011	Date:27.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011				

117	Case No.:8/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00263/AM12/	RLA File :05/23/040/00069/AM12/	Lic.No/Date:0510293865 20.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

118	Case No.:9/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00264/AM12/	RLA File :05/23/040/00070/AM12/	Lic.No/Date:0510293868 20.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

119	Case No.:10/13/83-ALC1/2011	Party Name:NOBLE PRINTING PRESS	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00265/AM12/	RLA File :03/95/040/00202/AM12/	Lic.No/Date:0310637272 20.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.7.2011.			

	Case No.:11/13/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:13/83-ALC1/2011	Status:Case
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120			29.06.2011	Deferred
	HQ File :01/83/050/00266/AM12/	RLA File :05/24/040/00100/AM12/	Lic.No/Date:0510293898 20.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

121	Case No.:12/13/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00267/AM12/	RLA File :03/95/040/00205/AM12/	Lic.No/Date:0310637540 21.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

122	Case No.:13/13/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:13/83-ALC1/2011 29.06.2011	Status:Case Deferred
	HQ File :01/83/050/00268/AM12/	RLA File :31/83/040/00017/AM12/	Lic.No/Date:3110048763 21.06.2011	Defer Date:27.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.7.2011			

Date:07.07.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

